

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

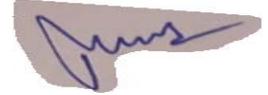
Original Application No.1190 of 2024

Ajayveer Singh Vs. State of UP and Ors.

I N D E X

S.No.	Particulars	Pages
1.	Status report on behalf of DM Baghpat	
2.	Annexure 1 Copy of the order dated 07.11.2025 Passed by the Hon'ble Supreme Court of India in Civil Appeal No. 12932 of 2024	

Filed by



[MUKESH VERMA]

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Dated: 10.12.2025

**Proposed Environmental Rejuvenation/restoration Plan
for Remediation of Environment in compliance of Hon'ble NGT (PB)
order dated 06.08.2025 passed in OA NO. 1190/2024 (I.A. NO.
475/2024) Ajayveer Singh Vs State of UP & Others**

Background:

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide it's order dated 06.08.2025 in the matter of Original Application No. 1190/2024 (I.A. NO. 475/2024) Ajayveer Singh Vs State of UP & Others, passed order for preparation of Environmental Rejuvenation Plan for Remediation of Environment in the affected area. Relevant para of Hon'ble NGT Judgement is mentioned here under for ready reference: -

....."124. In the result, respondent 6 is restrained from carrying out mining activities in respect of the mining leases in question having obtained the said mining permission in absence of any valid DSR in respect of the questioned areas. For the mining activities carried out by respondent 6 illegally on the basis of illegal mining permissions, it will also be liable to pay environmental compensation. For the purpose, we direct UPPCB to collect the relevant material that is quantum of mineral extracted by respondent 6, the sale price of mineral and other relevant material/information and then determine the amount of environmental compensation for the period of past violations in respect of illegal mining to the concerned parties in accordance with law and recover the same expeditiously. The amount of environmental compensation so computed and recovered from respondent 6 shall be utilised for rejuvenation/restoration of damage caused to environment in accordance with Rejuvenation Plan which shall be prepared within two months by a Committee comprising District Magistrate, Baghpat; UPPCB; and Central Pollution Control Board wherein District Magistrate, Baghpat shall be the Nodal Authority.

125. With the above directions, this OA is disposed of. Pending IA also shall stand disposed of."

Copy of the reference NGT order is annexed as **Annexure No. I**

PP Madan

Amrinder

JP

In compliance of NGT order, joint Committee carried out field visit of the affected portion of Yamuna River located on Chhaprauli Khadar and Kotana Khadar of District Bagpat on dt. 26.09.2025. The Joint Committee comprises by following members-

- o Shri Pankaj Verma, Additional District Magistrate(F/R), Bagpat
- o Shri Kamal Kumar, Scientist-E, CPCB, RD-Lucknow
- o Shri Bhuvan Yadav, Regional Officer, Regional Office, Meerut, UPPCB

During the field visit Shri Anuj, Mining Inspector, Bagpat was also present.

1. Observations:

Before the field visit, a meeting was held with joint committee at office of UPPCB, Meerut. During the meeting it was informed by the RO, UPPCB Meerut that as per the Hon'ble NGT Order, Regional Office has calculated EC of Rs. 23,26,06,063/- and Rs. 5,24,77,413/- against M/s Royal Construction Company for its mining site namely Chhaprauli Khadar and Kotana Khadar of Tehsil Baraut, District Bagpat respectively. EC proposal has been sent for approval to Head Office, UPPCB, Lucknow.

Site-1 : Vill-Chhaprauli Khadar, Baraut District Bagpat:

- a. During field visit, the Joint Committee observed that at site no-1, no demarcation pillars were observed due to rainy season and flood in river.
- b. No machinery or mining activity was observed in the site.
- c. The site is now full of sand deposition again.

Site-2 : Kotana Khadar, Baraut District Bagpat:

- a. During field visit, the Joint Committee observed that at site no-2, no demarcation pillars were observed due to rainy season and flood in river.
- b. No machinery or mining activity was observed in the site.
- c. The site is now full of sand deposition again.

BK Yadav

Anuj

JD

2. Objectives of Rejuvenation Plan:

- i. To comply the Hon'ble NGT Court order within the prescribed rules/ notification for the said area for rejuvenation of river,
- ii. To suggest control measures for preventing deterioration of soil erosion as well as erosion of river banks,
- iii. To suggest control measures for preventing deterioration of Biodiversity and
- iv. Plan and suggest development of shelter of green belt to improve environment.
- v. Concerned departments should prepare action plan on the following identified works in the said areas with due procedure and compliance of applicable rules.

3. Proposed Environment Rejuvenation Plan:

Sr. No.	Action Plan/Works	Concerned Department	Time Frame
1.	Stabilize Riverbanks and Control of Sediments: Use of proven or permitted techniques such as temporary barriers, gabion walls, or other stabilization techniques to stabilize riverbanks and to prevent direct impacts on riverbank collapse in the affected area. The natural flow of river shall be maintained.	Irrigation Department	0.5-01 years
2.	Revegetation: Plant native vegetation on river bank to restore the soil and prevent erosion, which will also help control dust emission, improve soil fertility and biodiversity. Activity to includes native tree species, shrubs, and grasses along riverbanks to stabilize soil in the affected area.	Department of Forest	0.5-02 years
3.	Infrastructure Development: Connecting approach roads to river sites of the said area may be develop to stop dust emission.	PWD	0.5 year
4.	Joint Committee for Management: Joint committee of officials of concerned departments (Admin.	Administration & others Concerned departments	01-02 years

PP
Prasad

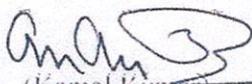
Anand

JP

	Irrigation, Mining, Forest, SPCB) may be formed for effective coordination, conservation, management and development of this affected river area for supervision, preserving and restoring of river ecosystems by administration with concern departments.		
5.	To control the illegal mining of minerals, regular monitoring of said area must be carried out periodically by district level task force constituted by District Administration, and strict action must be taken accordingly by concerning department, as mentioned in Enforcement and Monitoring Guidelines for Sand Mining 2020 issued by MoEF&CC.	Mining Department/ Task Force	Regular Activity



(Bhuvan Prakash Yadav)
Regional Officer
Meerut



(Kamal Kumar)
Scientist-E
CPCB, RD-Lucknow



(Pankaj Verma)
ADM(F/R)
Bagpat

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 12932/2025

ROYAL CONSTRUCTION COMPANY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION

IA No. 267716/2025 - EXEMPTION FROM FILING O.T.

IA No. 267713/2025 - STAY APPLICATION

Date : 07-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Sanjay Upadhyay, Sr. Adv.

Mr. Shubham Upadhyay, AOR

Mr. Surya Gupta, Adv.

Ms. Anukriti Bajpai, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.
2. Dasti service, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).
4. Till the next date of hearing, there shall be stay of impugned order passed by the National Green Tribunal.

(NARENDRA PRASAD)
DUTY REGISTRAR(ANJU KAPOOR)
ASSISTANT REGISTRAR